

Exhibition of Pornographic Films

5246. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that Malayalees as a whole are being maligned by certain agencies exhibiting pornographic films outside Kerala under the guise of permitted Malayalam movies;

(b) whether a number of Malayalees and Non-Malayalees outside Kerala have protested against the exhibition of filthy sex movies; and

(c) the steps Government propose to take to punish and prevent those agencies exhibiting pornographic films under the guise of permitted Malayalam movies?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL): (a) to (c). The Board of Film Certification and Government are not aware that the Malayalees as a whole are being maligned by certain agencies exhibiting pornographic films outside Kerala. However, reports are being received that some of the certified Malayalam films are being exhibited with titlating and often obscene English and Hindi titles in the advertisement material and that some films are being screened with interpolated material. The responsibility for enforcement of the penal provisions in the Cinematograph Act 1952 rests with the State Governments/Union Territory Administrations, as exhibition of films is a State subject. From time to time the Board of Film Certification and Government have brought the problem regarding censorship violations to the notice of the State Governments/Union Territory Administrations. In September 1983 the Minister of State for Information and Broadcasting wrote to the Chief Ministers of all the State Governments/Union Territory Administrations emphasising the need to enforce the provisions of the law. Further, the Cinematograph Act 1952 was amended by the Cinematograph (Amendment) Act

1984 (effective from 27.8.84) to provide for enhanced punishment for offences under the Act. Rule 38 of the Cinematograph (Certification) Rules 1983 was also amended to provide that advertisements about films shall indicate only the certified titles of films.

Soil Erosion in Keonjhar District of Orissa

5247. SHRI HARIHAR SOREN: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) whether Government are aware of the extent of damage caused to cultivable land due to soil erosion every year in Barbil, Joda, and Thakurani areas in Keonjhar district of Orissa; and

(b) if so, the specific steps taken to check soil erosion in these areas?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): (a) and (b). Yes, Sir. The problem mostly arises due to large scale mining operation in these areas. The debris brought out from mining areas spread over agricultural land down below. Also undulating terrain accelerates the process of soil erosion.

The State Government has formulated the proposals in the Seventh Plan for control of mine spoils in such areas so that anti-erosion works can be taken up. Finalisation of the proposals is awaited.

Unauthorised Encroachments between Mausam Vihar and Radheysham Park Extension Area

5248. SHRI LALA RAM KEN: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 6562 on 11 April, 1983 regarding unauthorised encroachments between Mausam Vihar and Radheysham Park Extension Area and state;

(a) whether DDA has removed the encroachments ; and

(b) if not, the reasons thereof ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):

(a) No, Sir.

(b) The DDA has reported that the unauthorised constructions could not be removed due to various reasons such as stay orders from the court and law and order situation.

Foodgrains Moved by FCI in West Bengal

5249. SHRI BIMAL KANTI GHOSH : Will the Minister of FOOD

AND CIVIL SUPPLIES be pleased to state :

(a) the total movement of indigenous and imported foodgrains through the Food Corporation of India in West Bengal by rail and road during 1984 ; and

(b) how it compares to the movement of such foodgrains in West Bengal during 1982 and 1983 ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b) Despatches of indigenous and imported foodgrains to West Bengal during 1984, 1983 and 1982 were as indicated in the table below :

(figures in lakh tonnes)

Year	Indigenous (Rail)	Imported		Grand Total
		Rail	Road	
1984	15.77	0.36	3.06	19.19
1983	25.04	2.29	5.48	32.81
1982	30.01	0.19	2.52	32.72

Supply of Foodgrains at Differential Rates to Different Income Groups

5250. SHRI RAM BAHADUR SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether there is a proposal under consideration of Government to supply foodgrains through Public Distribution System to various income groups in the country at differential rates with regard to quantity as well as prices ; and

(b) if so, the salient features thereof ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b) No such proposal is under consideration.

Revision of Wages of Construction Workers

5251. SHRI THAMPAN THOMAS : Will the Minister of LABOUR be pleased to state :

(a) whether Government have recently revised the wages of the construction workers ;

(b) whether the Indian Federation of Building and Wood Workers have strongly protested against the revisions ;

(c) if so, the details thereof ;

(d) whether Government have con-